

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 48
CP No.89/BB/2021

IN THE MATTER OF:

Shilpi Vatsa ... Petitioner
Vs.
M/s. Spring People Software Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Adv. Ritu Goyal, Adv. Awanish Srivastava,
Adv. Nitin Goyal, PCS Vivek Mishra
For the R-2 : Ms. Mathuvanhy Mathavan, Adv.
For the R-3, R-4 : Shri Suhas C.S.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Subsequent to the hearing on 21.03.2024, Ld. Counsel for the Petitioner has filed Memo *vide* Diary No.2172 dated 05.04.2024, and in compliance to Order dated 14.02.2024 they have also filed written submissions in CP *vide* Diary No.2173 dt.05.04.2024. The same are taken on record. Ld. Counsel for the Petitioner stated there is no requirement to file convenience compilation, and stated that Para 3 of the Order dated 21.03.2024 (wrongly typed as Para 4) is not correct since the compliance memo stated therein pertains to another connected matter and therefore seeks for deletion of the same. Accordingly, Para 3 (wrongly typed as Para 4) of the Order dt.21.03.2024 stands deleted.
3. List the matter on **11.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)